

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.4579/Del/2018
Assessment Year : 2014-15**

Power Grid Corp. of India Ltd., B-9 Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 PAN : AAACP0252G (Appellant)	Vs.	Addl. CIT, Special Range-7, New Delhi (Respondent)
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Appellant by	:	Mr. Arpit Gupta, CA
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing	:	31.08.2021
Date of pronouncement	:	31.08.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-38, New Delhi, 29.01.2018.

2. The learned counsel for the assessee, vide its letter dated 07.04.2021, received by e-mail', has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the

tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31st August, 2021 in presence of both the parties.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

BINITA

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi

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